

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 20**  
**TA (IBC)- 45(PB)/2022**

**IN THE MATTER OF:**

State Bank of India  
v.  
Shakuntala Devi

.... Petitioner

.... Respondent

**Order Under Rule 16 (d) of NCLT Rules, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HEARING HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Rohit Ghosh  
For the Respondent :

**ORDER**

It is reported that the service report shows that the notice has been returned with the remark "no one at the address". Ld. Counsel for the Petitioner seeks and is granted time to serve the Respondent through appropriate mode. At request, list the matter on **07.06.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

03.05.2024  
Lalit